

ITEM NO.15

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22386/2024

(Arising out of impugned final judgment and order dated 29-01-2024 in CRLP No. 28477/2023 passed by the High Court Of Judicature At Madras)

THE ASSISTANT DIRECTOR DIRECTORATE OF ENFORCEMENT Petitioner(s)

VERSUS

DHANRAJ KOCHAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.122560/2024-CONDONATION OF DELAY IN FILING and IA No.122559/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 122560/2024 - CONDONATION OF DELAY IN FILING

IA No. 122559/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
(Vacation Bench)

For Petitioner(s) Mr. Vikramjeet Bvanerjee, A.S.G. (Not present)
Mr. Nachiketa Joshi, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Sunil Fernandes, Sr. Adv.
Mr. Shariq Ahmed, Adv.
Mr. Tariq Ahmed, Adv.
Mr. Vinay Vats, Adv.
Ms. Diksha Dadu, Adv.
For M/S. Ahmadi Law Offices, AOR

Mr. Nithyaesh Natraj, Adv.
Mr. Adhitya Srinivasan, Adv.
Mr. Rishabh Kanojiya, Adv.
Mr. Rajat Mittal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable four weeks.

Mr. Nithaesh Natraj, learned counsel/Caveator accepts notice on behalf of all the respondents.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)